IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE DWARKA DHISH BANSAL ON THE 25th OF JANUARY, 2024

SECOND APPEAL No. 171 of 1993

BETWEEN:-

DIRRO BAI, AGED 60 YEARS, WIFE OF BHUNESHWAR PRASAD, RESIDENT OF SILPARI, TAHSIL AMARPATAN DISTRICT SATNA (M.P.)

....APPELLANT

(NONE)

AND

- 1. SURESH PRASAD (DELETED)
- 2. MST KALLU (DELETED),
- 3. SMT ASHA W/O RAMADUTT, AGED ABOUT 25 YEARS, R/O MEGHRAJ, TAHSIL AMARPATAN DISTRICT SATNA (MADHYA PRADESH)
- 4. SMT SHANTI W/O RAMBATOR, AGED ABOUT 45 YEARS, R/O SARBAHORA, TAHSIL RAGHURAJNAGAR, DISTRICT SATNA (MADHYA PRADESH)
- 5. SMT VIMLA W/O RAJARAM, AGED ABOUT 30 YEARS, RESIDENT OF LALPUR, TAHSIL AMARPATAN DISTRICT SATNA
- 6. SMT. BHELLI W/O RAMSOHAWAN, AGED ABOUT 38 YEARS, R/O BARRA, POST GOLHATTA, TAHSIL RAGHORAJANAGAR, DISTRICT SATNA (MADHYA PRADESH)
- 7. MUNNA ALIAS UMA SHANKAR S/O VISHRAM PRASAD, AGED ABOUT 24 YEARS, R/O SILPARI, TAHSIL AMARPATAN DISTRICT SATNA (MADHYA PRADESH)
- 8. SUDAMA PRASAD (DIED) THROUGH LRS:-

- a). SUDHA DEV W/O SHRI SANTDEO TIWARI, AGED ABOUT 43 YEARS, VILLAGE AND P.O MAGARAJ (MADHYA PRADESH)
- b). KRISHNA DEVI W/O SHRI RAJKIRAN TIWARI, AGED ABOUT 33 YEARS, VILLAGE AND PO TALA (MADHYA PRADESH)
- c). CHANDA DEVI W/O SHRI KAMLENDRA TIWARI, AGED ABOUT 38 YEARS, VILLAGE KHAMHA PO LAVLACHHTA (MADHYA PRADESH)
- d). KUSHALDEVI W/O SHRI NARAYAN TIWARI, AGED ABOUT 28 YEARS, VILLAGE KHAMHA PO LAVLACHHTA (MADHYA PRADESH)
- e). KUSUMKALI W/O BRIJESH SINGH TIWARI, AGED ABOUT 36 YEARS, VILLAGE AMATOULA PO MAGROURA (MADHYA PRADESH)
- f). SHANKAR SAHAI S/O LATE SUDAMA PRASAD SILIPARI (MADHYA PRADESH)
- g). ASHOK S/O LATE SUDAMA PRASAD SILIPARI (MADHYA PRADESH)
- 9. JAGMOHAN S/O PARMESHWARDIN, AGED ABOUT 32 YEARS, SILPARI (MADHYA PRADESH)
- 10. SMT MAINA BAI (DELETED)
- 11. SMT AHALYA BAI D/O SURESH PRASAD, AGED ABOUT 30 YEARS, GRAM RANGOOA (WARKI TOLA) POST SILPARI TENDHARA NO. 2, TAHSIL AMARPATAN (MADHYA PRADESH)

	RESPONDENTS
(NONE)	
This appeal coming on for final	hearing this day, the court passed the

ORDER

None for the appellant.

following:

2. This case was called for hearing yesterday i.e. on 24.01.2024 but none

had appeared, therefore, this case has been taken up for hearing today which is listed for final hearing.

- 3. It appears that the appellant has lost her interest in prosecuting this second appeal. Resultantly, this second appeal is **dismissed for want of prosecution** with cost of Rs.5,000/- (Rs. five thousand only).
- **4.** It is made clear that, if any application for restoration is filed, the deposition of cost of Rs.5,000/- with the State Legal Services Authority, Jabalpur shall be a condition precedent to entertain the application for restoration, if any.
- 5. Pending application(s), if any, shall stand dismissed.

